

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: Mr. Rahul Tambe

V/s.

M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	AJAY M. ANTARKAR	PCS for Petitioners	
2	CS Pawan T. Chavhan	PCS for Respondents 1 to 2	

ORDER

T.C.P. No. 96/397-398/CLB/MB/MAH/2013

1. The Learned Counsel of both the sides are present.
2. Although the matter is listed for Final Hearing but due to want of time, Arguments could not be commenced.

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3. From the side of R.1 Company, it is mentioned that due to the directions of status quo pertaining to the Immovable Property, the R.1 Company is suffering loss of non-receipt of rent. Hence pleaded to re-consider the status quo directions.
4. On this issue a proposal has been discussed in the Court that the process of Renting out of the Property be finalized by the Respondents in the presence of the Petitioner No. 1 Mr. Rahul Bharat Tambe. The identification of the Property is "Near Noble Hospital, Magar Patta, Hadapsar".
5. After due consideration and consented by both the sides, it is directed that on the basis of the Tender to be circulated, the highest bidder for the Rent be accepted and the proceedings are to be supervised by Mr. Rahul Tambe and on the other hand Mr. Sunil Ladkat; present Director of the Company .
6. Further it is to be added that today R.2 Mr. Babasaheb S. Ganjave and R.3 Mr. Madhukar Eknath Tupe are present and they have consented the name of Mr. Sunil Ladkat to supervise the Renting out of the Property. One another Director Mr. Kudle is also present in the Court.
7. This direction is ordered to safeguard the interest of the Company so that there should not be any adverse effect on the monthly income of the Company.
8. Since the pleadings are complete, the matter is now listed for Final Hearing on 29th June, 2017. Both the parties are directed to maintain harmony.

Dated: **12.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)